## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 97(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.07.2016

NAME OF THE COMPANY:

"Purna Kala Trust

Vs.

M/s. Delhi Press Patra Prakashan Pvt. Ltd. &ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Sh. Vice	uder Gaurda, St.,	Adv. 7	
2.	Vipul G	ianda, Adu.		110
3.		ri, Adv.	/ Retitioner	Vakanpalte
4.		Jehta, Adv.	renties	100-
ζ.		Channa, Adv.	Septimory Land	
	A Singh		Selection of the select	0401
6.		SINGH DEORA	, ADV.	· 0 - 0 - h
7.		- SINGH, ADV.	Principal Bot	Apriladigh
1.	ANIT	GUPTA	RESP. NO. 10 &	1 51 50
2.		A. PAVGI	11051.100.10 %	putil angs.
			J	0 -
1. M	r. Nanju	Ganpothy Sr. A	idv. 2 for Resp 1	to 4 hours
2 Ma	r Kavitot	Ghumun, Adv	3	
3. Ms.	Valt	t. Malhotra	I for Responden	& sto7 hold
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## ORDER

The main petition came for consideration on 16.6.2016 and the single Member (J) passed an order to provide inspection to the petitioner as sought in the prayer for interim relief within fifteen days and the matter was posted for hearing on 1.8.2016. The instant company application has been filed in the wake of Board meeting slated to be held on 9.7.2016. While arguing Mr. Virender Ganda learned senior counsel for the petitioner has pressed for interim relief in respect of two agenda items of the Board Meeting i.e. item No. 6 & 7 which are as follows:-

- 6. To pass the resolution for joint operation in bank account duel signatures.
- 7. To start direct selling of magazines by the company in Delhi instead of through any agent/sole agent with immediate effect in view of the coming GST.

The record shows that no reply to the main petition has been filed and time of three weeks was given on 16.6.2016. In the main petition there are serious allegations with regard to non issuance of notice of Board Meetings purported to be held on 19.1.2015, 30.4.2016 and 11.5.2016. There are further allegations with regard to fabrication of the minutes of the Board Meetings. It appears to us that in a situation of this nature we must have the benefit of reply of the respondent. Learned counsel for respondents No. 1 to 4 states that reply shall be filed within three weeks with a copy in advance to the counsel for the petitioner and the matter be posted for hearing on the date already fixed i.e. 1.8.2016.

In the meanwhile Mr. Anath Nath son of Mr. Paresh Nath would be entitled to draw cheque not exceeding Rs. 1 lac. If any cheque beyond the aforesaid amount is to be issued then it has to be signed by one of the two other shareholders namely Mr. Rakesh Nath and Mr. Divesh Nath (R-2 & 5). It is further made clear that this order should not be circumvented by issuing of Rs.1 lac multiple cheques on the same date as has been done in the past and pointed out by learned counsel for the respondent No. 1 to 4. Likewise respondent No. 2 & 5 would also be entitled to issue cheque not exceeding a sum of Rs. 1 lac. If any cheque is to be issued beyond Rs. 1 lac it has to be signed by Mr. Anath Nath. In the meanwhile the Board shall not take decision on item No. 6 & 7 and defer the same to a date beyond 1/8/2016.

The documents which have been requested by Mr D:vesh Nath R-5 vide email dated 25.6.2016 (A-14) with company application shall also be supplied to him as has been undertaken by learned counsel for R-10. The minutes of Board meetings in possession Respondent No. 1 & 2 shall also be supplied to R-10.

सत्यापित प्रति/TRUE COPY

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT

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(S.K. MOHAPATRA) MEMBER (T)

Dated: 08/07/2016

दीपक परसोधा / DEEPAK PERSOYA न्याय पीठ अभिकारी / Bench Offices / D.D. भारत संस्कार/Govt of India

नई दिल्ली / New Delhi

(Vidya)